

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 9

CP (IB) No. 142/Chd/Hry/2023

Under Section 9, IBC 2016

In the matter of:-

Ganpati OverseasPetitioner/Operational Creditor

Vs.

Orient Craft Ltd.Respondent/Corporate Debtor

Present through Video Conferencing :

Mr. Munish Kumar Garg, Advocate for the petitioner-operational creditor.
Mr. Raghav Kakkar, Advocate for the respondent-corporate debtor.

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has submitted that copy of the Section 9 application is not received by him/his client. Counsel for the operational creditor is directed to send an e-copy of the petition as well as its annexures as filed before this Adjudicating Authority to the counsel for the corporate debtor so that he can file reply within two weeks. Post this matter on 18.12.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Dr. P.S.N. Prasad)
Member (Judicial)

November 09, 2023

Vriti